

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 22/RP/2024**

Subject : Review of the Order dated 31.3.2024 in the matter of revision of tariff for the period 2014-19 and determination of tariff for the period 2019-24 in respect of Parbati-III Hydroelectric Power Station (520 MW).

Date of Hearing : **26.9.2024**

Petitioner : PSPCL

Respondents : NHPC and 5 others

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Anand Ganesan, Advocate, PSPCL  
Ms. Swapna Seshadri, Advocate, PSPCL  
Shri Amal Nair, Advocate, PSPCL  
Ms. Shivani Verma, Advocate, PSPCL  
Ms. Kritika Khanna, Advocate, PSPCL  
Shri Rajiv Dwivedi, Advocate, NHPC  
Shri Sachin Dubey, Advocate, BRPL  
Shri Mohit Kumar Mudgal, Advocate, BRPL

**Record of Proceedings**

During the hearing, the learned counsel for the Review Petitioner made detailed oral arguments in support of its prayers for review of the impugned order dated 31.3.2024 on the following grounds:

- (a) *The decision for calculation of incentive on the capacity charges for NAPAF above 90%, on an annual basis, is contrary to the findings of the Commission in orders dated 25.6.2014, 5.4.2019, and 23.4.2019 in Petition Nos 228/GT/2013, 7/GT/2019 and 6/GT/2017, respectively;*
- (b) *Incorrect methodology adopted by Respondent NHPC for the computation of capacity charges in the energy bills.*

2. The learned counsel for the Respondent, NHPC, while pointing out that the Review Petition is an appeal in disguise and therefore not maintainable, submitted that the reply filed by the Respondent in the matter may be considered while passing the final order in the review petition.



3. The learned counsel for Respondent BRPL while supporting the review petition, sought two weeks' time to file its reply in the matter. This was accepted by the Commission.

4. The Commission permitted the Respondents to file reply by **10.10.2024**, after serving a copy to the other parties and reserved its order in the matter, based on the consent of the parties.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

